GOVERNMENT OF MEGHALAYA
MINING & GEOLOGY DEPARTMENT
ORDERS BY THE GOVERNOR
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NOTIFICATION
The 11th July, 2017

No. MG.49/2011/ 439 _____ - In exercise of the powers conferred by Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Governor of Meghalaya is pleased to make the following rules to amend the Meghalaya Minor Minerals Concession Rules, 2017 (hereinafter referred to as the principal rules) :-

Short title and commencement

1. (1) These rules may be called the Meghalaya Minor Minerals Concession (Amendment) Rules, 2017.

(2) They shall come into force from the date of their notification in the Official Gazette.

Amendment of rule 6.

2. In rule 6 of the principal rules, for clause (e) after the figure "1908", the following words shall be added:-
"that is,
(i) Sale Deed; or
(ii) Gift Deed; or
(iii) Declaration Deed; or
(iv) Lease Deed; or
(v) Land Holding Certificate; or
(vi) Patta duly authenticated by the concerned authority; or
(vii) Lease Agreement to be certified by a Notary Public or First Class Magistrate".

Amendment of rule 24.

3. (1) In rule 24 of the principal rules, for clause (d) after the word "Department", the following words shall be added:-
"Whenever applicable under the Meghalaya Transfer of Land (Regulation) Act, 1971".

(2) In rule 24 of the principal rules, for clause (g) after the figure "1908", the following words shall be added:-
"that is,
(i) Sale Deed; or
(ii) Gift Deed; or
(iii) Declaration Deed; or
(iv) Lease Deed; or
(v) Land Holding Certificate; or
(vi) Patta duly authenticated by the concerned authority; or
(vii) Lease Agreement to be certified by a Notary Public or First Class Magistrate".

Amendment of rule 25.

4. In rule 25 of the principal rules, for the word "three" appearing in sub-rule (2), the word "five" may be substituted.

Sd/-
(Smti. M.N. Nampui, IAS)
Secretary to the Government of Meghalaya,
Mining & Geology Department.